

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

Original Application No.1226 of 2004.

Allahabad this the 19th day of January 2005.

Hon'ble Mr. A.K. Bhatnagar, Member-J.

Hori Lal aged about 64 years,  
son of Late Tondi Lal  
Retired Diesel Assistant,  
under I.F.N.E. Railway,  
Bareilly City R/o House, No.370,  
Mirchiya Toala, Punjabpura, Bareilly City.

.....Applicant.

(By Advocate : Sri Sudama Ram)

Versus.

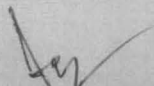
1. Union of India  
through General Manager,  
North Eastern Railway,  
Gorakhpur.
2. Divisional Railway Manager,  
North Eastern Railway, Izatnagar,  
Bareilly.
3. Sr. Divisional Personnel Officer,  
North Eastern Railway, Izatnagar,  
Bareilly.
4. Sr. Divisional Finance Manager,  
North Eastern Railway, Izatnagar,  
Bareilly.

.....Respondents.

(By Advocate : Sri K.P. Singh)

O R D E R

By this O.A., filed under section of 19 of Administrative Tribunals Act, 1985, the applicant has prayed for a direction to the respondents to revise the pension and other pensionary benefits of the applicant on his last pay drawn @ Rs.5109/- and pay the revised pension alongwith arrears of pension and other pensionary benefits with 18% interest and exemplary compensation for undue harassment of the applicant by the respondents. He has



further prayed for a direction to the respondents to re-fix his pay after allowing the benefits of promotions which were due to him against upgraded posts under restructuring of the cadre as Shunter Grade Rs.4500-7000 and 5000-8000 with effect from 01.01.1984 and 01.03.1993 and to re-fix his pension on the revised pay accordingly and pay the arrears accrued thereon with the interest.

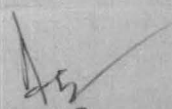
2. During the course of argument, learned counsel for the applicant submitted that the applicant has filed representation on 07.04.2003 before the Divisional Railway Manager, North Eastern Railway, Izatnagar, Bareilly which is still lying undecided. Learned counsel for the applicant further submitted that applicant will be satisfied if his representation above-mentioned is decided by the Competent Authority as per law by a reasoned and speaking order within a stipulated period.

3. After hearing counsel for the applicant, I am of the view that this case can be disposed of at the initial stage without calling for counter by issuing a direction to the respondents to decide the representation dated 07.04.2003 (Annexure A-6) of the applicant.

4. Accordingly, respondent No.2 i.e. Divisional Railway Manager, North Eastern Railway, Izatnagar, Bareilly is directed to look into the matter of the applicant and decide his representation dated 07.04.2003 filed as Annexure A-6 to this O.A. by a reasoned and speaking order within a period of three months from the date of receipt of a copy of the order.

5. With the above direction, the O.A. stands disposed of.

No order as to costs.

  
Member-J.